

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 126 of 2019**

**IN THE MATTER OF:**

**K. V. Brahmaji Rao**

**....Appellant**

**Vs.**

**Union of India  
Through Ministry of Corporate Affairs**

**....Respondent**

**Present:**

**For Appellant: Mr. Neeraj Malhotra, Sr. Advocate with Mr. Mayank Jain, Mr. Parmatma Singh, Ms. Rhea Verma and Mr. R. Jain, Advocates**

**For Respondent:**

**ORDER**

**19.08.2019:** Nobody has appeared inspite of service of notice on behalf of the Respondent – ‘Union of India’. By way of last chance the ‘Union of India’ is allowed to file reply affidavit within two weeks. Learned counsel for the appellant will bring this order to the notice of the Secretary, Ministry of Corporate Affairs, Government of India, New Delhi.

Post this case ‘for admission (after notice)’ on **05<sup>th</sup> September, 2019.**

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

*sa/gc*